GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 284 ANSWERED ON FRIDAY THE 3rd FEBRUARY, 2017/ MAGHA 14, 1938 (SAKA)

SPICe

QUESTION

284. SHRIMATI JYOTI DHURVE:

Will the Minister of CORPORATE AFFAIRS ਸੰਗੀ कारपोरेट कार्य

be pleased to state:

- (a) whether the Government has discontinued the INC-29 and INC-7 and SPICe is the only simple and special proforma for constitution of company in the country; and
- (b) if so, the details thereof and the reasons therefor?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जून राम मेघवाल)

- (a) Simplified Proforma for Incorporating Company Electronically (SPICe) is, w.e.f. 01-Jan-2017, the main eform which is to be used for all company Incorporations, except for (a) Part I companies as defined under Section 366 of the Companies Act, 2013 and (b) Those which have more than 07 subscribers. Only for such companies, INC-7 is to be used. INC-29 has been discontinued w.e.f. 01-Jan-2017, totally.
- (b) SPICe includes all functionalities available in INC-2, INC-7 and INC-29, is more user friendly and fully meets the requirements of most stakeholders, thereby contributing to speed of processing and Ease of Doing Business for stakeholders.
